

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 3637  
TO BE ANSWERED ON 08.08.2022**

**DELIVERY EXECUTIVES/PARTNERS**

**3637. SHRI GIRISH CHANDRA:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is aware of new '10-minute delivery' business models and the rising number of accidents of delivery executives/partners working under this model;**
- (b) whether the Government has laid any uniform policy on the kind of insurance cover to drivers or delivery partners in cases of accidents or medical emergencies;**
- (c) whether Government has taken cognizance of the fact that due to absence of a legislation granting protection to gig workers, especially delivery executives, they are left without a social security net in case they meet with an accident while on job; and**
- (d) whether the Government has taken any measure in this regard, if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI RAMESWAR TELI)**

**(a) to (d): The Code on Social Security, 2020, defines gig workers and envisages social security benefits through formulation of schemes. There is a provision in the said Code to set up a Social Security Fund for welfare of gig workers and platform workers and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.**

**The Code envisages framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.**

**However, no scheme has been finalized as the provisions under the Code relating to gig and platform worker have not come into force.**

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